

GSICC-I ANNUAL REPORT-2018

[As required under Rule 7(2)(III) of the Gender Sensitisation and Sexual Harassment of women at the High Court of Madras (Prevention, Prohibition and Redressal) Regulations, 2013]

The Madras High Court Gender Sensitisation & Internal complaints Committee [the GSICC-I] was constituted by then the Hon'ble the Chief Justice vide order dated 18.12.2013.

THE GENDER SENSITISATION & INTERNAL COMPLAINTS COMMITTEE FOR THE PRINCIPAL SEAT AT MADRAS GSICC-I is now functioning with the following Chairperson and Members.

THE HIGH COURT GENDER SENSITISATION AND INTERNAL COMPLAINTS COMMITTEE-I FOR PRINCIPAL SEAT OF MADRAS HIGH COURT.

1	The Hon'ble Dr. Justice Anita Sumanth	Chairperson
2	The Hon'ble Mrs. Justice Bhavani Subbaroyan	Member
3	The Hon'ble Ms. Justice P.T. Asha	Member
4	Mr.G.Mohanakrishnan, President, Madras High Court Advocates' Association	Member
5	Mr.V.R.Kamalanathan, Secretary, Madras Bar Association	Member
6	Ms.R.Sudha, Vice President, Madras High Court Advocates' Association	Member
7	Mrs.V.Nalini, President, Women Lawyers' Association	Member
8	Ms.Maimoona Badsha, Advocate	Member
9	Mrs.K.Indumathi, Registrar (Administration), High Court, Madras	Member
10	Dr.Swarna Rajagopalan, Social Activist	Member
11	Mrs.S.Premavathi, Advocate Clerk, Tamil Nadu Advocates Clerks' Association, High Court, Madras.	Member

The object of constitution of the Committee is to sensitize the public in relation to gender issues and to redress complaints received with regard to sexual harassment in the Madras High Court precincts.

In the Year 2018, GSICC-I convened 17 meetings:

1	03.01.2018	7	02.03.2018	13	19.06.2018
2	06.01.2018	8	09.03.2018	14	19.07.2018
3	22.01.2018	9	26.03.2018	15	10.08.2018
4	29.01.2018	10	03.04.2018	16	09.11.2018
5	21.02.2018	11	11.04.2018	17	14.11.2018
6	23.02.2018	12	12.04.2018		

1. COMPLAINT REDRESSAL:-

Two complaints were inquired and the same were disposed of promptly and in line with the Regulations.

2. VOLUNTEERS:

There are 18 volunteers assisting the Committee in creating awareness regarding GSICC and the names are available in the Madras High Court Website.

3. FINANCIAL SANCTION:-

The Government was addressed for sanction of funds / infrastructural facilities for implementation of the Regulations and execution of the same. A sum of Rs.68,42,271/- was sanctioned vide G.O.(Ms).No.724, Home (Courts-II) Department, dated 17.10.2016, and the remaining 50% is awaited.

From the amount allocated, expenditure incurred for the financial year 2017-2018 for Salaries, Telephone, Furniture, purchase of Xerox Machine and Computers is a sum of Rs.27,13,930/-. The balance of Rs.41,28,341/- has been surrendered to the Government.

The Government has been addressed on 04.07.2019, for sanction of a sum of Rs.10,00,000/- for conducting training programme for the financial year 2019-2020.

4. SENSITIZATION AND PUBLICITY:-


Policy to prevent gender discrimination and sexual harassment in the Madras High Court precincts has been published in the form of a booklet and the said policy in Tamil and English version is available in the Madras High Court Website (www.hcmadras.tn.nic.in).

The complaint format in Tamil and English version are also available in the said Madras High Court Website.

As per Regulation 7 (2) (i) & (ii), the Committee is in the process of devising strategy for prominent publicity of the policy and for creating awareness by holding seminars and workshops for sensitizing the members of the public.

5. CONCLUSION:

The GSICC-I for the Principal Seat at Madras will continue its efforts to sensitize the public with respect to gender issues and redress the grievances relating to sexual harassment of women, within the precincts of the Madras High Court.


Member Secretary(GSICC-I)/
Registrar (Administration),
High Court, Madras-104.